

(90)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P.No.90/93 in

O.A.No.1048/93

Date of Order: 10.2.94

BETWEEN :

S.B.Srinivasulu

.. Applicant.

A N D

1. Sri R.S.Natarajamurthy
Post Master General APSR,
Kurnool.
2. N.P.Muthyalappa,
Supdt. of Post Offices,
Kurnool Division,
Kurnool.
3. A.Vasudeva Rao,
Post Master General,
H.P.O. 518 301

Respondents

Counsel for the Applicant

Mr.P.Rathaiah

Counsel for the Respondents

Mr.N.V.Ramana

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REEDY : MEMBER (JUDL.)

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C.P.No.90/93 in
O.A.No.1048/93

Dt. of decision: 10-2-1994

Judgement

[As per the Hon'ble Sri T. Chandrasekhar Reddy, Member (J)]

The Contempt Petitioner herein had filed O.A.1048/93 on 24-8-93 to set aside the transfer order of the first respondent dt.12-8-93. The petitioner, by the said orders had been transferred from Kurnool Division to Hindupur Division. When the O.A. came up for admission the Bench has disposed of the said O.A. by giving the following directions:

- "(a) The applicant may, if he so desires, submit a representation to the PMG, Kurnool, latest by 3-9-1993. The same shall be delivered in person in the office of PMG, Kurnool.
- (b) The said authority or an authority officiating for him shall consider the representation at an early date and dispose of the same.
- (c) Till the disposal of the representation, status quo as of today to be maintained."

2. The present C.P. is filed by contempt petitioner alleging that the respondents had committed breach of the orders dt. 30-8-93 by wilfully disobeying the same. It is the contention of the petitioner that without obtaining the order dt.30-8-93 passed by this Tribunal that the contempt petitioner had been relieved ~~of~~ the post he was holding by the respondents.

3. We have heard Sri P. Rathaiah, counsel for the petitioner, and Sri N.V. Ramana, counsel for the respondents. Sri Ramana, counsel for the respondents submitted that the applicant had been on leave while the impugned transfer orders had been passed and that the applicant had also been relieved long back, prior to filing of this O.A. on 24-8-93. So, in view of this position, we do not find

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any breach of the orders of the Tribunal, and hence the C.P. is liable to be dismissed, and accordingly ~~is~~ is dismissed. No costs.

T. Chandrasekhar Reddy
(T. Chandrasekhar Reddy)
Member (Judl.)

(A. B. Govthi)
Member (Admn.)

Dictated in Open Court
dated 10th Feb. 1994

Amrita 10374
Deputy Registrar (J)

To

1. Shri R.S.Natarajamurthy, Postmaster General, APSR, Kurnool.
2. Sri N.P.Muthyalappa, Superintendent of PostOffices, kmv Kurnool Division, Kurnool.
3. Sri A.vasudeva Rao, Postmaster, ~~Admn.~~ H.P.O.-518 301.
4. One copy to Mr.P.Rathaiah, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE M.A.B.GORTHI : MEMBER (A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER
(ADMN)

Dated: 10-2-1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. No. 90/93

in

O.A.No.

1048/93.

T.A.No.

(W.P.No.)

Admitted and Interim Directions

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

